

ITEM NO.43

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7857/2022

(Arising out of impugned final judgment and order dated 26-07-2022 in CRMBA No. 13762/2021 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

ASHISH MISHRA ALIAS MONU

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 127590/2022 - EXEMPTION FROM FILING O.T.
IA No. 122127/2022 - EXEMPTION FROM FILING O.T.
IA No. 122135/2022 - INTERVENTION/IMPLEADMENT
IA No. 127589/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 122134/2022 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 17-10-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Ranjit Kumar, Sr. Adv.
Mr. Sidharth Dave, Sr. Adv.
Mr. Pankaj Sharma, Adv.
Mr. Daleep Dhyani, Adv.
Mr. Kshitij Mudgal, Adv.
Ms. Sheetal Rajput, Adv.
Mr. T. Mahipal, AOR

For Respondent(s) Mr. Prashant Bhushan, AOR

Mr. Rajat Singh, Adv.
Ms. Ruchira Goel, AOR
Mr. Samarth Mohanty, Adv.
Mr. Adit Shah, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the State seeks two weeks' time to file reply.

The petitioner, if so desires, may file rejoinder affidavit within three days thereafter.

Stand over to 07.11.2022.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)